

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Review Application No.89 of 2004 in
Original Application No. 927 of 2004**

Thursday this the 17th day of January, 2008

**Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. K.S. Menon, Member (A)**

Union of India and others

Applicants

Versus

Amit Kumar Garg

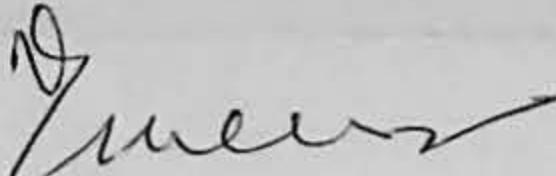
Respondents

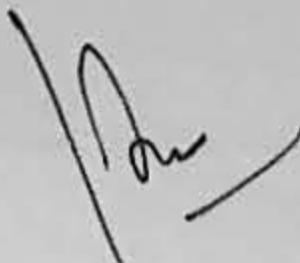
By Advocates: Sri Prashant Mathur (for review applicants)
Sri Sudama Ram (for respondent in review)

O R D E R

By Justice Khem Karan, V.C.

This Review Application has been filed with an application for condonation of delay. In view of Full Bench decision of Andhra Pradesh High Court in G. Narsimha Rao Vs. Regional Joint Director of School of Education 2005 (2) ALT 469, this Tribunal does not possess the power to condone the delay in filing the Review Application. So, the application for condonation of delay is rejected as not maintainable and Review Application is dismissed as time barred.


Member (A)


Vice Chairman

/M.M./